

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 1570

TO BE ANSWERED ON THE 08<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 17, 1937 (SAKA)

PROGRESS ON MALEGAON BLAST CASE

1570. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the progress of investigation into the Malegaon Blast case is slow;
- (b) if so, the reasons therefor; and
- (c) the measures taken by the Government for speedy investigation of the case?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): Two cases namely RC-3/2011/NIA/DLI, relating to Malegaon blast 2006, and RC-5/2011/NIA/DLI, relating to Malegaon blast 2008, are being investigated by the NIA.

The case relating to Malegaon blast 2006 was initially investigated by ATS, Maharashtra and subsequently transferred to CBI. The ATS, Maharashtra filed charge sheet in the case on 21.12.2006 and the CBI filed supplementary charge sheet on 11.02.2010 before the MCOCA Court. The case was transferred to NIA on 04.04.2011 and after investigation the Agency filed charge sheet against a different set of 4 accused persons on 22.05.2013. The accused persons who were charge-sheeted by the ATS and the CBI have filed various petitions including discharge applications. Similarly, NIA charge-sheeted accused persons have also filed various misc. applications in the NIA Special Court, Mumbai. The case is under trial.

The investigation of the case relating Malegaon blast 2008 was initially conducted by ATS Mumbai and charge sheet/ supplementary charge sheet was filed by ATS Mumbai on 20.01.2009 and on 21.04.2011 respectively.

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The case was transferred to NIA on 01.04.2011. However, the accused persons filed a number of petitions in the higher courts including SLP in the Supreme Court in 2011. The Supreme Court vide its order dated 15.4.2015 directed the government to constitute a Special Court at Mumbai for deciding the bail matters of the accused persons and for speedy trial of this case. Accordingly, the Central Government has constituted a dedicated Special Court on 10.07.2015. The investigation of this case is at the final stages.

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